

National Company Law Tribunal



Allahabad Bench

CP NO. 35/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: Ultratech Cement Ltd V/s Modi Industries Ltd

SECTION OF THE COMPANIES ACT: U/S 272 of the companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Anubhav Chandra	Advocate	for Petitioners	Anubhav Chandra
2.	MR. RAHUL CHAUDHARY	Advocate	R 1 & 2	
3.	MR. ADHISU SHARMA	Advocate		
4.	MR. SUJEET KUMAR	Advocate	R- 384.	

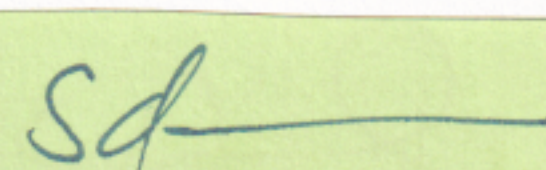
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Advocate, Shri Anubhav Chandra for the petitioner, Shri Adhisu Sharma for Respondent No 1 & 2 along with Sujeet and Shri Rahul Choudhary for Respondent No. 1 & 2. During the course of argument, learned counsel for the parties brought our notice that respondent's counsel has submitted that matter to be heard first on maintainability of the present petition. The question for filing reply to the main petition may arise only after the maintainability application is disposed of. Hence, we are of the view that maintainability application to be heard and decided first, therefore time is granted for filing reply to the maintainability application. Reply to be filed within three weeks by serving an advance copy to the opposite counsel.

The matter be listed on 7th November, 2017.

Dated:06.10.2017

Typed by
P.K.Jyoti


Shri H.P. Chaturvedi, Member (Judicial)